F. No. 14(1)2016/Info/Enf/FSSAI

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulation division)

FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 23 October, 2019

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding implementation of Food Safety and Standards (Alcoholic Beverages Standards) Regulations, 2018.

Reference is drawn to direction dated 29.03.2019 vide file no. Stds/SP(water and beverages)/Notification(1)/FSSAI-2019 for implementation of Food Safety and Standards (Alcoholic Beverages Standards) Regulations, 2018 wherein the time period of six month is specified for use of unused old label and printed cans at para (iv) and standards for Indian Brandy as per annexure were implemented.

- 2. However, representations were received from various stakeholders in respect of difficulties being faced w.r.t. labelling of Indian Brandy as "Indian Brandy (Made from Molasses spirit)", because Brandy is widely made from sources other than molasses. Representations were also received from various stakeholders stating that they have registered the brand with Excise for a period of twelve months i.e. up-to 31st march, 2020 paying huge amount as registration fee. Modifying the labels as per the requirement of the statutes will be a heavy financial burden on them and has requested to provide extra time.
- 3. After due consideration, it has been decided that the date of implementation of labelling of Indian Brandy as "Indian Brandy (Made from Molasses spirit)" as mentioned in para (3) of Annexure -1 of said direction, and time period mentioned for use of unused old label and printed cans in para (iv) of the said direction is further extended up-to 31st March,2020.
- 4. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Λct, 2006.

(Dr. Shobhit Jain)

Executive Director (Compliance Strategy/Training)

To

1. All Food Safety Commissioner

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. All Directors, FSSAI